

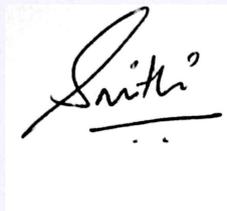
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL NO.88 of 2017 (SZ)

Petitioner : George Issac

5th Respondent : Kerala State Pollution Control Board

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER AS PER
INSTRUCTIONS OF THE HON'BLE NATIONAL GREEN TRIBUNAL**



Rema Smrithi VK

STANDING COUNSEL FOR THE 5TH RESPONDENT:

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL NO.88 of 2017 (SZ)

Petitioner : George Issac

5th Respondent : Kerala State Pollution Control Board

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5	Annexure R5(c) : Copy of the letter dated 16-01-2025	23
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Dated this the 13th day of August 2025

STANDING COUNSEL FOR THE 5th RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL NO.88 of 2017 (SZ)

George Issac : Appellant

Versus

Ministry of Environment, Forests &
Climate Change & Others : Respondents

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE II- ERNAKULAM, PERUMBAVOOR
(5th RESPONDENT)**

1. I, Noby George, Aged 48 years, S/o Late K.T. George, now working as Environmental Engineer, Kerala State Pollution Control Board, District Office II- Ernakulam, Perumbavoor, do hereby submit the report in Appeal No.88 of 2017.
2. It is respectfully submitted that, in compliance with the order dated 29.07.2024 of the Hon'ble NGT, a committee was constituted vide proceedings dated 21.10.2024. The committee was subsequently expanded by including additional experts, as per proceedings dated 02.01.2025. True copies of the proceedings dated 21.10.2024 and 02.01.2025 are produced herewith and marked as **Annexure R-5(a)** and **Annexure R-5(b)**, respectively. In continuation to Annexure R-5(b), a letter dated 16.01.2025 was issued to various departments, requesting the nomination of members to the committee for the assessment of remediation costs. A true copy of the letter dated 16.01.2025 is produced herewith and marked as **Annexure R-5(c)**.




**NOBY GEORGE
ENVIRONMENTAL ENGINEER**

3. But, no further action could be taken in the matter of imposing remediation costs, as directed by the Hon'ble NGT, due to the interim stay order passed by the Hon'ble High Court of Kerala in W.P.(C) No. 44098 of 2024, filed by M/s. Slabs & Aggregates.
4. It is respectfully submitted, vide order dated 28.02.2025, Hon'ble NGT directed as follows: *“When the matter is taken up today for reporting compliance, it is brought to our notice that the Hon'ble High Court of Kerala, in W.P.(C) No. 44098 of 2024, has granted an order of interim stay of all proceedings in Appeal No. 88 of 2017 (SZ). The stay shall remain in operation till 09.03.2025. It is open to the authorities, viz.; the Kerala State Pollution Control Board and the SEIAA-Kerala, to either vacate the stay or have the writ petition disposed of.”*
5. It is humbly submitted that, in compliance with the directions of the Hon'ble NGT, the Board has initiated necessary steps to vacate the interim stay so as to enable the Committee to expedite compliance with the order dated 28.02.2025 of the Hon'ble NGT. As part of these steps, the Board has filed a counter affidavit before the Hon'ble High Court of Kerala in W.P. (C) No. 44098 of 2024, seeking vacation of the interim stay granted in the matter. A copy of the counter affidavit filed before the Hon'ble High Court of Kerala in W.P.(C) No. 44098 of 2024 is produced herewith and marked as **Annexure R5(d)**.
6. It is most respectfully submitted that, the said W.P. (C) is posted for hearing before the Hon'ble High Court of Kerala on 15.09.2025, and the interim order has been extended until that date.




NOBY GEORGE
ENVIRONMENTAL ENGINEER

All the above stated are true to the best of my knowledge, information and belief.

Dated this the 13th day of August, 2025.




NOBY GEORGE
ENVIRONMENTAL ENGINEER
DEPONENT

VERIFICATION

I, Noby George, Aged 48 years, S/o Late K.T.George, now working as Environmental Engineer, Kerala State Pollution Control Board (hereinafter referred to as **Board**), District Office-II, Perumbavoor, Ernakulam, duly authorized to file this reply on behalf of the Kerala State Pollution Control Board do hereby verify on this, the 13th day of August, 2025, that all what is stated above is true and correct to the best of my knowledge, information and belief and is borne out from the records maintained in our office.



Noby George
Environmental Engineer,
District Office - II (Ernakulam);
Kerala State Pollution Control Board, Perumbavoor.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL NO. 88 of 2017

GEORGE ISSAC : Appellant

VS.

Ministry of Environment, Forests &
Climate Change & Others : Respondents

AFFIDAVIT

I, Noby George, Aged 48 years, S/o Late K.T.George, residing at Angamaly, do hereby solemnly affirm and state as follows:

I am now working as the Environmental Engineer, District Office – II (Ernakulam), Kerala State Pollution Control Board at Perumbavoor, Ernakulam District. I am competent to and duly authorized to represent the 5th respondent in the above case. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief. The legal submissions made therein are made on advice received from Counsel. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying reply on file and it is so humbly prayed in the interests of justice in this case.



NOBY GEORGE,
DEPONENT

Solemnly affirmed and signed before me by the literate deponent personally known to me on this the 13th day of August, 2025 at my office in Ernakulam.

STANDING COUNSEL FOR THE 5TH RESPONDENT

PROCEEDINGS OF THE CHAIRPERSON
KERALA STATE POLLUTION CONTROL BOARD
(Present:Er. Sreekala S.)

Sub:- Order dated 29.07.2024 in Appeal 88 of 2017 (SZ) of Hon'ble National Green Tribunal, Southern Zone - Constitution of Committee - Officers nominated - Orders issued.

KERALA STATE POLLUTION CONTROL BOARD
 KSPCB/739/2023-SEE-1 Thiruvananthapuram Date:21-10-2024

- Read: 1.Order dated 29.07.2024 in Appeal 88 of 2017 (SZ) of the Hon'ble National Green Tribunal, Southern Zone (copy enclosed).
 2. Letter no. KSPCB/739/2023-SEE-1 dated 31.08.2024 of KSPCB to SEIAA and Department of Mining & Geology (DMG) (copy enclosed).
 3.Letter no. DMG/3300/2022-M3 dated 23.09.2024 of DMG to KSPCB (copy enclosed).
 4.Letter no. 519/SEIAA/EC3/3823/14 dated 30.09.2024 of SEIAA to KSPCB (copy enclosed).
 5.Order dated 05.09.2024 in Appeal 88 of 2017 (SZ) of the Hon'ble National Green Tribunal, Southern Zone (copy enclosed).

ORDER

The Hon'ble National Green Tribunal (NGT) Southern Zone in Appeal 88 of 2017, filed by Sri. George Issac against the grant of Environmental Clearance (EC) to M/s Slab & Aggregates by State Environment Impact Assessment Authority (SEIAA), Kerala for conducting building stone quarrying in Sy.No.320/3 (P) and 320/2 (P) in Aikaranadu North Village in Kunnathunadu Taluk, Ernakulam District over an area of 8.6630 hectares , had directed vide Order dated 29.07.2024 that "Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site". The Hon'ble Tribunal also directed in the Order that once the Committee is constituted, the Board should issue notice to the appellant Sri.George Isaac and examine the issue raised by him that the assessment of excess mining done is not correct.

Board, vide letter read (2), requested to SEIAA and Department of Mining & Geology (DMG) to nominate a representative each to the Committee for assessing




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 ENVIRONMENTAL ENGINEER

Remediation Cost. DMG and SEIAA, vide letters read (3) and (4), nominated Smt. Shajimol P.K, Geologist, Ernakulam District Office, DMG and Environmental Officer, SEIAA as representatives respectively.

The matter was considered. Committee consisting of the following members is constituted.

- (i) Environmental Engineer, Kerala State Pollution Control Board,
District Office -2 , Ernakulam (Co-ordinator).
- (ii) Smt. Shajimol P.K, Geologist,
Ernakulam District Office (Member).
- (iii) Environmental Officer , State Environment Impact Assessment
Authority (SEIAA) (Member).

The Committee shall assess the remediation cost for restoring the project site. The Committee shall examine the issue raised by the appellant regarding the assessment of excess mining as well as the objection filed against the report of KSPCB as ordered by the Tribunal vide Order read (5). The Committee shall submit its report to the Chairperson of the Board on or before 30th of October 2024 as the case is posted before the Tribunal on 04.11.2024.

The expenditure in this regard shall be met from the 'Non-Plan Research & Development' from current year's budget.

Sd/-
CHAIRPERSON

To
Environmental Engineer,
Kerala State Pollution Control Board,
District Office-2,
Ernakulam.

Copy to :

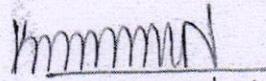
1. The Administrator,
State Environmental Impact Assessment Authority (SEIAA),
Thiruvananthapuram.
2. The Director,
Department of Mining and Geology (DMG),
Thiruvananthapuram.




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3. Shajimol P.K.,
Geologist, Ernakulam District Office.
Department of Mining & Geology,
Civil Station, Kakkanadu PO, Kochi.
4. Environmental Officer,
State Environmental Impact Assessment Authority (SEIAA),
Thiruvananthapuram.
5. Environmental Engineer- 1, Head Office (for further follow up)
6. Stock File.

FORWARDED BY ORDER,



SENIOR ENVIRONMENTAL ENGINEER-1



NOBY GEORGE
ENVIRONMENTAL ENGINEER

Faint, illegible text or markings in the center of the page, possibly bleed-through from the reverse side.

Item No.8:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Appeal No. 88 of 2017 (SZ)

IN THE MATTER OF

George Issac.

...Appellant(s)

With

Ministry of Environment, Forests &
Climate Change and Ors.

...Respondent(s)

Date of hearing: 29.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant(s): Mr. Harish Vasudevan.

For Respondent(s): Ms. Mokshavathy represented
Mr. G. Prabhu for R2.
Ms. Mokshavathy represented
Mr. E.K. Kumaresan for R3 & R4.
Mrs. V.K. Rema Smrithi for R5.



ORDER

1. In compliance with the order passed on 26.10.2021, the report by the Kerala State Pollution Control Board (KSPCB) is filed on 29.07.2024.

2. The report states that as per the CPCB guidelines, the environmental compensation, based on the 'Polluter Pays' principle, is calculated subject to the condition that general environmental compensation for violations shall be minimum of Rs.5000/- per day and maximum of Rs.60,000/- per day. Accordingly, calculating the number of days, rupees factor, etc., they have assessed the Environmental Compensation as Rs.2,86,60,000/- (Rupees Two Crore Eighty Six Lakh Sixty Thousand only).

3. When the said compensation was demanded from the 6th Respondent, objections were raised and the KSPCB heard them on 16.02.2024. The only objection raised appears to be the number of non-working days, which were included while computing the compensation. Accordingly, the KSPCB had reduced the number of working days and arrived at a compensation of Rs.1,88,10,000/- (Rupees One Crore Eighty Eight Lakhs and Ten Thousand only).

4. The said sum of Rs.1,88,10,000/- imposed on the 6th Respondent was remitted on 28.05.2024. Copy of the acknowledgment of the Board is also produced along with the report and the same is recorded.



5. The Appellant has submitted that the Project Proponent has dumped overburden into the quarry to mislead the authorities, while arriving at the illegally mined quantity.

6. In the given situation, where the question involved is the illegal mining by the 6th Respondent, besides levying the environmental compensation, the compensation for remediation purpose also has to be imposed and collected from the Project Proponent. Apparently, the same is not being done by the KSPCB till now.

7. Therefore, we direct the Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site. When the Committee is constituted, let the Board also consider issuing a notice to the appellant and examine the issue stated supra.

8. Post the matter on 05.09.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

Appeal No.88/2017 (SZ)
29th July, 2024. Mn.




NOBY GEORGE
ENVIRONMENTAL ENGINEER

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318151
e-mail: chn.kspcb@gov.in; ms.kspcb@gov.in FAX: 2318152 web: www.kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD



Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/739/2023-SEE-1

Date: 31/08/2024

From
The Chairperson

- To
1. The Member Secretary
State Level Environment Impact Assessment Authority,
K.S.R.T.C. Bus Terminal Complex, 4th Floor,
Thampanoor,
Thiruvananthapuram- 695001.
 2. The Director
Directorate of Mining and Geology,
Kesavadasapuram, Pattom Palace P.O.,
Thiruvananthapuram -695004.

Sub:- Appeal 88 of 2017 before the Hon'ble NGT South Zone (SZ)- Request to nominate members for Committee for assessment of remediation cost-
Reg.

Ref: - Order dated 29-07-2024 of the Hon'ble NGT SZ in Appeal 88 of 2017

Sir / Madam,

Appeal 88 of 2017 had been filed by Sri. Gerge Isaac against the grant of Environmental Clearance (EC) to the 6th respondent (M/s Slab and Aggregates) by the 2nd respondent/State Environment Impact Assessment Authority, Kerala for conducting building stone quarrying in Sy. No. 320/3 (P) and 320/2 (P) in Aikaranadu North Village in Kunnathuadu Taluk, Ernakulam District over an area of 8.6630 hectares. Hon'ble NGT SZ in Appeal No. 88 of 2017 has ordered on 29-07-2024 directing the Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site where illegal mining has been committed. A copy of the Order is attached.

Since the matter is related to quarrying, it is considered that for assessing the remediation cost for restoring the project site, the Committee shall consist of representatives of State Environmental Impact Assessment



NOBY GEORGE
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Committee (SEIAA) and Department of Mining and Geology (DMG), with representative of the Board as Convener. Hence it is requested that a member may be nominated for constitution of the Committee to assess the remediation cost. The matter may be treated as most urgent as the Appeal is posted for next hearing on 05-09-2024.

Yours faithfully,


CHAIRPERSON

Encl: As Above




NOBY GEORGE
ENVIRONMENTAL ENGINEER

ഭരണഭാഷ - മാതൃഭാഷ

ഡിഎംജി/3300/2022 -എം3

മൈനിങ് & ജിയോളജി ഡയറക്ടറേറ്റ്
കേശവദാസപുരം, പട്ടം പാലസ് പി.ഒ.
തിരുവനന്തപുരം-695004
Tel.Fax: 0471 2447429
e-mail:director.dir.dmg@kerala.gov.in
Web:www.dmg.kerala.gov.in
23-09-2024

മൈനിംഗ് & ജിയോളജി ഡയറക്ടർ

ചെയർപേഴ്സൺ,
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്,
പട്ടം.പി.ഒ, തിരുവനന്തപുരം - 695 004.

സർ,

വിഷയം:- മൈനിങ് & ജിയോളജി വകുപ്പ് - ദേശീയ ഹരിത ട്രിബ്യൂണലിന്റെ അപ്പീൽ നമ്പർ. 88/2017 -നിർദ്ദേശിച്ച കമ്മിറ്റിയിലേക്ക് ഉദ്യോഗസ്ഥരെ നാമനിർദ്ദേശം ചെയ്യുന്നത് സംബന്ധിച്ച്

- സൂചന:-
1. 31/08/2024 തീയതിയിലെ കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡിന്റെ കെഎസ് പിസിബി/739/2023 - എസ്ഇഇ -1 നമ്പർ കത്ത്.
 2. ബഹു.ദേശീയ ഹരിത ട്രിബ്യൂണൽ മുൻപാകെ സമർപ്പിച്ച അപ്പീൽ നമ്പർ. 88/2017.

മേൽ സൂചനകളിലേക്ക് താങ്കളുടെ ശ്രദ്ധ ക്ഷണിക്കുന്നു. സൂചന(1) കത്തിൽ ആവശ്യപ്പെട്ടതിൻപ്രകാരം ഈ വകുപ്പിലെ എറണാകുളം ജില്ലാ ഓഫീസിലെ ജിയോളജിസ്റ്റായ ശ്രീമതി. ഷാജിമോൾ.പി.കെ യെ കമ്മിറ്റിയിലേക്ക് നാമനിർദ്ദേശം ചെയ്യുന്നു. മൊബൈൽ നമ്പർ:9947285591.

വിശ്വസ്തയോടെ



M C KISHOR
DEPUTY DIRECTOR I

Signed by Kishor M C
Date: 23-09-2024 08:33:31


NOBY GEORGE
ENVIRONMENTAL ENGINEER

TRANSLATED VERSION OF PAGE 15,18 OF THE REPORT

Official Language - Mother Tongue

DMG/3300/2022 -M3

Directorate of Mining & Geology
Keshavadasapuram, Pattom Palace P.O.
Thiruvananthapuram-695004
Tel. Fax: 0471 2447429
e-mail:director.dir.dmg@kerala.gov.in
Web:www.dmg.kerala.gov.in
23-09-2024

Director of Mining & Geology

Chairperson,

Kerala State Pollution Control Board,

Pattom.P.O, Thiruvananthapuram - 695 004.

Sir,

Subject:- Department of Mining & Geology - Nomination of officers to the committee prescribed by Hon'ble NGT in Appeal No. 88/2017-reg

Ref: 1. Letter No. KSPCB/739/2023 SEE-1 dated 31/08/2024 from Kerala State Pollution Control Board.

2. Appeal No. 88/2017 filed before the Hon'ble National Green Tribunal.

Attention is invited to the above references cited. As requested in the letter, Smt. Shajimol.P.K, Geologist, Ernakulam District Office of this Department, is hereby nominated to the Committee. Mobile No.: 9947285591.

Faithfully




NOBY GEORGE
ENVIRONMENTAL ENGINEER

MC KISHOR

പകർപ്പ് :-

ശ്രീമതി. ഷാജിമോൾ.പി.കെ, ജിയോളജിസ്റ്റ്




NOBY GEORGE
ENVIRONMENTAL ENGINEER

Copy to : Smt Shajimol P K, Geologist



A handwritten signature in green ink, appearing to be "Noby George".

NOBY GEORGE
ENVIRONMENTAL ENGINEER

State Environment Impact Assessment Authority (SEIAA) Kerala

K.S.R.T.C Bus Terminal Complex, 4th Floor, Thampanoor,

Thiruvananthapuram - 695 001

Ph: +91471-2334262 (Off) +91471-2334265 (Fax)

e-mail: seacseiaakerala@gmail.com

web: www.seiaakerala.org

No. 519/SEIAA/EC3/3823/14

Date: 30.09.2024

From.

The Administrator
State Level Environment Impact Assessment Authority

To.

The Chairperson
KSPCB
Trivandrum

Sir.

Sub: - SEIAA - Appeal No.88/2017 before the Hon'ble NGT filed by Sri.George Issac against M/s Slab Aggregates - Constitution of Committee for assesment of remediation cost - Deputation of Member - Reg:-

- Ref: - 1. Appeal No.88/2017 before the Hon'ble NGT filed by Sri.George Issac against M/s Slab Aggregates.
2. Letter No.KSPCB/739/2023-SEE-1 dated 31.08.2024 from the Chairperson,KSPCB.
3. Minutes of the 170th SEAC meeting held on 3rd,4th & 5th September 2024.

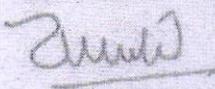
Kind attention is invited to the references cited. The Committee in its 170th meeting examined your letter 2nd cited for nominating a member for the Committee to assess remediation cost as per the order of the Hon'ble NGT in the Appeal 88 of 2017, and as per the reference 3rd cited. the Committee decided to depute the Environmental Officer, SEIAA as a member of the Committee for assessing the damage.

Yours faithfully,

Sd/-

SHEEJA K.
Administrator, SEIAA

Approved for issue


Section Officer




NOBY GEORGE
ENVIRONMENTAL ENGINEER

Item No.19:-

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Appeal No. 88 of 2017 (SZ)

IN THE MATTER OF

George Issac.

...Appellant(s)

With

Ministry of Environment, Forests &
Climate Change and Ors.

...Respondent(s)

Date of hearing: 05.09.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Appellant(s): Mr. Harish Vasudevan.

For Respondent(s): Ms. Mokshavathy represented
Mr. G. Prabhu for R2.
Mr. V. Kisho Kumar represented
Mr. E.K. Kumaresan for R3 & R4.
Mrs. Niveditha S Menon represented
Mrs. V.K. Rema Smrithi for R5.



ORDER

1. It is stated by the learned counsel appearing for the Kerala State Pollution Control Board (KSPCB) that the committee has yet not been constituted as directed in our last order, which has to assess the remediation cost for restoring the project site. Hence, we direct the Kerala SPCB to expedite the same.

2. An objection has been filed against the report of the Kerala SPCB. Let the committee consider the said objections while assessing the remediation cost for restoring the project site.

3. Post the matter on 04.11.2024.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

Appeal No.88/2017 (SZ)
05th September, 2024. Mn.




NOBY GEORGE
ENVIRONMENTAL ENGINEER

PROCEEDINGS OF THE CHAIRPERSON
KERALA STATE POLLUTION CONTROL BOARD

(Present: Er. Sreekala S.)

Sub: Appeal No. 88 of 2017 (SZ) filed by Sri. George Issac against the quarry activities of M/s Slabs and Aggregates - Joint Committee to assess the remediation cost for restoring the project site – Orders issued.

KERALA STATE POLLUTION CONTROL BOARD

KSPCB/739/2023-SEE-1 Thiruvananthapuram Date : 02-01-2025

- Read: 1. Order dated 29.07.2024 in Appeal 88 of 2017 (SZ) of the Hon'ble National Green Tribunal, Southern Zone (copy enclosed).
2. Proceedings no. KSPCB/739/2023-SEE-1 dated 21.10.2024 (copy enclosed).
3. Order dated 04.11.2024 in Appeal 88 of 2017 (SZ) of the Hon'ble National Green Tribunal, Southern Zone (copy enclosed).

Appeal 88 of 2017, is filed by Sri. George Issac against the grant of Environmental Clearance (EC) to M/s Slab & Aggregates by State Environment Impact Assessment Authority (SEIAA), Kerala for conducting building stone quarrying in Sy.No.320/3 (P) and 320/2 (P) in Aikaranadu North Village in Kunnathunadu Taluk, Ernakulam District over an area of 8.6630 hectares .

As per the Order of the Hon'ble NGT dated 29.07.2024, read (1), it was directed that "*Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site . When the Committee is constituted, let the Board also consider issuing a notice to the appellant and examine the issue stated supra*".

Accordingly, a Joint Committee was constituted, consisting of representatives from Kerala State Pollution Control Board (KSPCB), State Environment Impact Assessment Authority (SEIAA), Kerala and Department of Mining and Geology as per the proceedings read (2).

Vide Order read (3) , the NGT directed that "*It is to be noted that a*




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specific direction was given to the Kerala SPCB to constitute a committee to assess the remediation cost for restoring the project site and take the appellant along with them by issuing a notice to them”.

The matter was considered. To assess the remediation cost for restoring the project site, expertise of one or more of the following departments might be required by the Committee.

1. Revenue Department
2. Soil Survey & Soil Conservation Department
3. Local Self Government Department
4. Health Service Department
5. Ground Water Department
6. Forest Department.

It is ordered that the Committee constituted, as above, itself shall assess remediation cost for restoring the project site and submit the same to the KSPCB and the Hon'ble NGT ; the Committee shall also examine the issue raised by the appellant regarding the assessment of excess mining as well as the objection filed against the report of KSPCB as ordered by the Tribunal . The nodal officer can co-opt experts from one or more of the departments as listed above , or obtain reports from experts , as may be decided by the Committee based on findings of inspections. The final report of the Committee shall be submitted to the undersigned on or before 15th of February 2024 as the case is posted on 28.02.2025.

Signed by
Sreekala S

Date: 02.01.2025 16:29:50
CHAIRPERSON

To

1. The Environmental Engineer,
Kerala State Pollution Control Board,
District Office-2,




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Ernakulam.

2. The Administrator,
State Environment Impact Assessment Authority
Thiruvananthapuram.
3. The Director,
Department of Mining and Geology (DMG),
Thiruvananthapuram.
4. Smt. Shajimol P.K ,
Geologist, Ernakulam District Office,
Department of Mining & Geology, Civil Station ,
Kakkanadu PO, Kochi.
5. Dr. Junaid Hassan,
Environmental Officer,
State Environmental Impact Assessment Authority (SEIAA).
6. The Environmental Engineer- 1, Head Office (for further follow up)




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KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്

DISTRICT OFFICE (ERNAKULAM-II), PERUMBAVOOR

ജില്ലാകാര്യാലയം (എറണാകുളം-2) പെരുമ്പാവൂർ

PMC.20/733, Near Kallumkal Auditorium, Perumbavoor - 683 542

പി.എം.സി. 20/733, കല്ലുകൽ ഓഡിറ്റോറിയം സമീപം, പെരുമ്പാവൂർ - 683 542



☎: 0484-2593747

e-mail: pcbdo2ekm@gmail.com

web: www.kspcb.kerala.gov.in

PCB/ DO2/ EKM/GEN-57/2018

Dated: 16/01/2025

From

Environmental Engineer

To

1. District Collector
(Revenue Department)
Ernakulam
2. District Soil Conservation Officer
Civil Station,
Kakkanad P. O
3. Joint Director,
LSGD,
Ernakulam
4. District Medical Officer
Ernakulam
5. Executive Engineer
Ground Water Department
6. District Forest Officer
Ernakulam

Sub : Appeal 88 of 2017 before the Hon'ble NGT South Zone (SZ)- Request to nominate members for Committee for assessment of remediation cost- Reg.

Ref: Order dated 04-11-2024 of the Hon'ble NGT SZ in Appeal 88 of 2017.

Sir/Madam.

Kind attention is invited to the subject and references cited. Appeal 88 of 2017 had been filed by Sri. George Isaac against the grant of Environmental Clearance (EC) to the 6th respondent




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(M/s Slab and Aggregates) by the 2nd respondent/State Environment Impact Assessment Authority, Kerala for conducting building stone quarrying in Sy. No, 320/3 (P) and 320/2 (P) in Aikaranadu North Village in Kunnathuadu Taluk, Ernakulam District over an area of 8.6630 hectares.

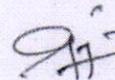
Hon'ble NGT, SZ in Appeal No. 88 of 2017 has ordered on 29-07-2024 directing the Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site where illegal mining has been committed. Vide Order dated 04-11-2024, Hon'ble NGT directed that "It is to be noted that a specific direction was given to the Kerala SPCB to constitute a committee to assess the remediation cost for restoring the project site and take the appellant along with them by issuing a notice to them".

Vide ref (2), it is considered that for assessing the remediation cost for restoring the project site, expertise of one or more of the following departments is required.

1. Revenue Department
2. Soil Survey & Soil Conservation Department
3. Local Self Government Department
4. Health Service Department
5. Ground Water Department
6. Forest Department.

Hence it is requested to nominate a member from your department urgently to assess the remediation cost for restoring the project site. The matter may be treated as urgent as the Appeal is posted for next hearing on 28-02-2025.

Yours faithfully



Environmental Engineer




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E-CA NO : CA-2025-032023

E-FILING NO : EF-HCK-2024-108790

BEFORE THE HONOURABLE HIGH COURT OF KERALA AT ERNAKULAM

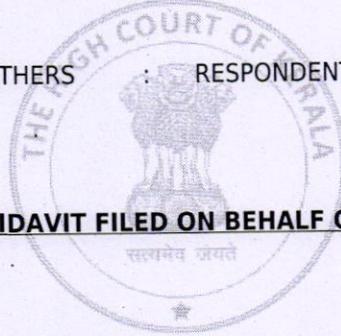
WP(C) No.44098/2024

M/S. SLABS & AGGREGATES : PETITIONER

VS

GEORGE ISAAC, AND OTHERS : RESPONDENTS

COUNTER AFFIDAVIT FILED ON BEHALF OF THE 5TH RESPONDENT



Sd/-
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NAVEEN.T
K/000273/2000



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BEFORE THE HONOURABLE HIGH COURT OF KERALA AT ERNAKULAM

WP(C) No.44098/2024

M/S. SLABS & AGGREGATES, : Petitioner

V/S

GEORGE ISAAC, and others : RespondentS

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Sd/-
E-VERIFIED
NAVEEN.T
K/000273/2000

FSO VERIFIED-18



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BEFORE THE HON'BLE HIGH COURT OF KERALA AT ERNAKULAM

W.P.(C) No. 44098 of 2024

M/s. Slabs & Aggregates :: Petitioner

Vs.

George Isaac & Others :: Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF THE FIFTH
RESPONDENT IN THE ABOVE CASE.**

I, Noby George, Aged 48 years, S/o Late K.T. George, residing at Angamaly, Ernakulam, now working as Environmental Engineer, in full additional charge, Kerala State Pollution Control Board, District Office-II, Perumbavoor, Ernakulam, 5th respondent in the above Case, do hereby solemnly affirm and state as follows:

1. I am the Environmental Engineer, Kerala State Pollution Control Board, District Office-II, Perumbavoor, Ernakulam. I am aware of the facts affirmed by me in this Affidavit. I am authorised to file this Counter Affidavit on behalf of the 5th respondent. This counter affidavit is filed reserving the right of this respondent to file a detailed counter affidavit, if required.

2. All the averments and allegations contained in the Writ Petition as against the 5th respondent are hereby denied except those which are specifically admitted herein below.

3. The above Writ Petition is filed inter-alia challenging Ext.P10 order of the Hon'ble NGT, whereby the Board is directed to constitute a Committee to assess the remediation cost for restoring the project site. The Petitioner is not entitled for the reliefs sought for in the Writ Petition.

4. At the outset, it is submitted that the Writ Petition is liable to be dismissed as the remedy available the Petitioner against Ext.P10 order of the NGT is before the Hon'ble Supreme Court. Section 22 of the NGT Act stipulates



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that any person aggrieved by any award, decision or order of the Tribunal, may, file an appeal to the Supreme Court. Hence the Writ Petition is liable to be dismissed as not maintainable before this Hon'ble Court.

5. It is submitted that M/s. Slabs & Aggregates is a unit engaged in the quarrying activity of the black stone. The Unit applied for the Consent to Operate on 29-12-2015 and initial Consent to Operate was issued on 08-02-2016 with a validity up to 30/06/2018, for carrying quarrying in 8.6630 Hectare in the Sy Nos. 320/2 and 320/3 in the Aikkaranadu North Village. The consent was later renewed up to 30/05/2022. It may be noted that the petitioner obtained Ext p2 Environmental Clearance on 01.06.2016 with a validity up to 5 years which expired on 31.05.2021. Presently quarry activity is found stopped and it was reported by the unit that they stopped the quarrying activity on receiving stop memo from the District Geologist on 20.07.2015. True copy of the initial Consent issued by the Board on 08.02.2016 is produced herewith and marked as **Exhibit R5(a)**.

6. It is submitted that an Appeal No. 88/2017 was filed by the first respondent before the Hon'ble National Green Tribunal against the grant of Environmental Clearance (EC) to the petitioner Unit. The Hon'ble NGT vide judgment dated 26/10/2021, had directed the Kerala State Pollution Control Board to initiate appropriate proceedings for violations committed by the 6th respondent, for operating the granite quarrying unit without obtaining consent from the Board under the Water (Prevention and Control of Pollution) Act, 1974 and Air(Prevention Page 40 of 41 and Control of Pollution) Act, 1981, after assessing the period of violation and to impose compensation for the violation and take steps to recover the amount from the 6th respondent in accordance with law.

7. In compliance with the above, the Environmental Compensation (EC) was assessed by the Board and the Environmental Compensation was assessed as Rs. 2,86,60,000/- (Rupees Two Crore Eighty-SixLakh Sixty thousand only). Notice of Environmental Compensation was issued to the petitioner on




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07.02.2024 directing to show cause why the Environmental Compensation assessed shall not be imposed. A hearing was held before the Chairperson of the Board on 16.02.2024, wherein the representatives of the Unit had participated. In the above hearing the Unit pointed out that the number of non-working days are not excluded while calculating the EC amount. As per the decision taken in the hearing, the unit was instructed to submit a representation to the KSPCB District Office-II Ernakulam with all relevant details regarding the number of non-working days. The petitioner submitted stock registers in District Office-II Ernakulam for verification. The stock registers were verified and the total number of working days was found to be 1881 days (after deducting the non-working days, holidays and Sundays and the days for which the mining lease was not valid). A letter dated 26/03/2024 was forwarded to the Regional Office of KSPCB for taking further proceedings in this regard. Based on the revised number of working days, the Environmental Compensation was assessed as Rs. 1,88,10,000/- (Rupees One Crore Eighty Eight Lakhs and Ten Thousand only) for 1881 days during the period from 13/09/2007 to 20/07/2015. Thereafter Ext p8 proceedings direction under Environmental (Protection) Act 1986, was issued against the Unit on 15/05/2024 imposing Environmental Compensation of Rs. 1,88,10,000/- (Rupees One Crore Eighty Eight Lakh and Ten Thousand only). It is submitted that, in compliance with the direction, the petitioner has remitted the Environmental compensation to the Board on 28/05/2024.

8: Later, Hon'ble NGT vide Ext p10 order dated 29/07/2024 in Appeal 88 of 2017 has directed the Board, which is as follows "Therefore, we direct the Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site. When the Committee is constituted, let the Board also consider issuing a notice to the appellant and examine the issue stated supra."



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9. In compliance with the above, a Committee consist of representatives of State Environmental Impact Assessment Committee (SEIAA) and Department of Mining and Geology (DMG), with representative of the Board as Nodal Officer was decided to constitute.

10. Hon'ble NGT vide order dated 05/09/2024 in Appeal 88 of 2017 directed' as follows: "1. It is stated by the learned counsel appearing for the Kerala State Pollution Control Board (KSPCB) that the committee has yet not been constituted as directed in our last order, which has to assess the remediation cost for restoring the project site. Hence, we direct the Kerala SPCB to expedite the same. 2. An objection has been filed against the report of the Kerala SPCB. Let the committee consider the said objections while assessing the remediation cost for restoring the project site."

11. In compliance with the above direction the Board vide proceedings No. KSPCB/739/2023-SEE-1 dated 21/10/2024 formed a committee to assess the remediation cost for restoring the project site with the following members: Environmental Engineer, Kerala State Pollution Control Board, Ernakulam District Office-II (Coordinator). Smt. Shajimol P.K., Geologist, Ernakulam District Office (Member). Environmental Officer, State Environmental Impact Assessment Authority (Member). True copy of the above proceedings dated 21-10-2024 issued by the Board is produced herewith and marked as **Exhibit R5(b)**.

12. The Committee Members convened their first meeting on 28/10/2024. The matter was examined in detail by the committee. The records related to concerned departments such as Environmental Clearance, Consent to Operate, Quarrying lease, Mine Closure Plan etc. obtained by the project proponent were verified by the committee. The Environmental Compensation imposed by Kerala State Pollution Control Board and the penalty imposed by Department of Mining & Geology for conducting illegal quarry operations were also examined by the committee. A joint inspection was conducted at the project site by the committee on 28/10/2024, the same day, after the meeting.



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13. A preliminary investigation on the site conditions related to overburden dumping, area already mined, compliance with conditions as per Environmental Clearance and Consent to Operate, vegetation, etc. was done by the committee. The methodology to arrive at in determining the cost of remediation was discussed in detail and a notice was issued by the Board to the appellant vide letter dated 30/10/2024 regarding the constitution of Committee, in which, the appellant has been informed that the committee will hear the appellant and consider objections while assessing the remediation cost. True copy of the letter dated 30-10-2024 issued by the Board is produced herewith and marked as **Exhibit R5(c)**. It is submitted that in view of the stay order passed by this Hon'ble Court in this writ petition no further action on remediation cost is taken, pursuant to the Order dated 29.07.2024 of the Hon'ble NGT.

14. The averments contained in the Writ Petition to the effect that the remediation cost mentioned in Exhibit P10 order is nothing but the environmental compensation that is levied from the Petitioner is not correct and hence denied. The Environmental Compensation is meant to offset the unavoidable environmental impacts, which cannot be fully reversed. On the other hand imposition of Remediation Cost is with a definite purpose to repair or restore the already affected environment. Hence the contention of the Petitioner in this regard is not sustainable.

15. The contention raised in the Writ Petition that the Hon'ble NGT cannot pass any further orders in the disposed appeal is not correct and hence denied it is submitted that, as evident from Exhibit P3 itself, the Hon'ble NGT has directed the registry to place the reports of the Board and other authorities for consideration and for issuing necessary directions by the Hon'ble NGT. Since the Hon'ble NGT has observed in Ext.P3 that reports are to be filed by the board and other authorities for consideration and passing of necessary directions, it cannot be contended for a moment that the Hon'ble NGT is completely precluded from passing any further orders in the matter. The Hon'ble NGT was mindful enough of the fact that the quarrying site needs to be restored by realising



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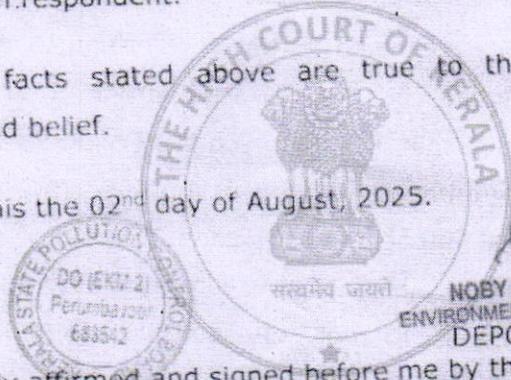
Remedial cost from the project proponent. Hence there is no illegality or infirmity in the matter of passing Exhibit P10 order by the Hon'ble NGT.

16. As stated above, though a committee has already been constituted, no further actions in the matter of imposing Remediation Cost on the Petitioner, as directed by the Hon'ble NGT, is taken due to the interim order of stay passed by this Hon'ble Court. Hence it is humbly prayed that this Hon'ble Court may kindly vacate the stay order so as to enable the committee to expedite the compliance of the order issued by the Honorable NGT on 29.07.2024.

For the reasons stated above it is submitted that there is no merit in the contentions taken in the Writ Petition and the same is liable to be dismissed with costs to the 5th respondent.

All the facts stated above are true to the best of my knowledge, information and belief.

Dated this the 02nd day of August, 2025.



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DEPONENT

Solemnly affirmed and signed before me by the deponent on this the 02nd day of August, 2025 in my Office at Ernakulam.

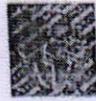
(Signature)
ADVOCATE
(T. Naveen)



(Signature)
NOBY GEORGE
ENVIRONMENTAL ENGINEER

R5(a)

FILE NO : PCB/EKM/DO2/IQR-02/2016
Date of issue : 08/02/2016



11/2/16

KERALA STATE POLLUTION CONTROL BOARD

CONSENT TO

OPERATE/AUTHORISATION/REGISTRATION

ISSUED UNDER

The Water (Prevention & Control of Pollution) Act, 1974
The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

As per Application No. :2211516
Dated:14-12-2015



TO



**M/s SLABS & AGGREGATES (QUARRY UNIT)
KADAYIRUPPU, KOLENCHERY .P.O, ERNAKULAM.**

682311

Consent No. :PCB/EKM/DO2/ICO-QR-02/2016
Valid Upto :30/06/2018



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I. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit.

1	VALIDITY	30/06/2018
2	Name and Address of the establishment	SLABS & AGGREGATES (QUARRY UNIT) KADAYIRUPPU, KOLENCHERY .P.O, ERNAKULAM. 682311
3	Communication	Telephone :484-2760284 Fax :- E-mail:slabsandaggregates@gmail.com
4	Occupier Details	Joseph John (Manging Partner) Slabs & Aggregates (Quarry Unit) Kadayiruppu, Kolenchery .P.O, Ernakulam. 682311
5	Local Body	Aikarananadu
6	Survey Number	320/2,320/3
7	Village	Aikarananadu North
8	Taluk	KUNNATHUNADU
9	District	ERNAKULAM II
10	Capital Investment(Rs in Lakhs)	Rs. 90.49 Lakh
11	Scale	Small
12	Category	RED
13	Annual fee(Rs)	Rs. 15000/-
	Total Fee remitted(Rs)	Rs. 52500/-
14	RAW MATERIAL	PRODUCTS
	ROCK @ Metric Tonnes	Building Stone @125 Metric Tonnes
15	Total Power Required (HP)	compressor -60 HP ; Breaker – 30 HP ; Excavator - 35 HP

2. CONDITIONS AS PER

The Water(Prevention and Control of Pollution)Act, 1974

2.1 In case of generation of trade effluent from the industry, effluent treatment system consisting of treatment units having adequate capacity established as per the Integrated Consent to Establish issued shall be operational at all times during which the industry is functional. Additional facilities required, if any, to achieve the standards laid down by the Board u/s 17(1) (g) of the Water Act shall also be made along with,

2.2 Water consumption: 3000 l/d

2.3 Effluent generation:

2.4 The characteristics of effluent after treatment shall conform to the following tolerance limits:



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Sl.No	Characteristics	Unit	Tolerance Limit	
			Sewage	Trade Effluent

2.5 Mode of disposal of treated effluent:

3. CONDITIONS AS PER The Air(Prevention and Control of Pollution)Act, 1981

3.1 Adequate air pollution control measures shall be operational at all times during the functioning of the industry. Additional facilities required, if any, to achieve the standards laid down by the Board shall also be made along with.

Stack No.	Sources of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level	Roof Level	

3.2 Emission characteristics shall not exceed the following:

Sl.No.	Parameter	Limiting Standards (mg/Nm3)
--------	-----------	-----------------------------

4. CONDITIONS AS PER The Environment (Protection) Act, 1986.

4.1 The operation of the industry shall be strictly in compliance with the provisions of the Noise Pollution (Regulation and Control) Rules 2000.

4.2 Used lead acid batteries shall be disposed of as per the Batteries (Management and Handling) Rules, 2001

4.3 Hazardous waste generated, if any, shall be handled as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008.

4.3.1 Activities for which Authorisation is granted

	transport	
Collection		
Reception	Storage	
Treatment	Reprocessing/Disposal	

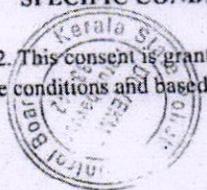
4.3.2 Type, quantity and mode of storage/collection/disposal of hazardous wastes shall be as follows:

Sl.No.	Hazardous Waste	Schedule Category	Quantity Tonne/year
		Mode of	
Storage		Disposal	

4.4 e-waste shall be disposed off safely as per the e-waste (Management and Handling) Rules, 2011.

5. SPECIFIC CONDITIONS

5.2 This consent is granted subject to the power of the Board to review and make variation in all or any of the conditions and based on the three affidavits submitted by the occupier in Rs. 100/- stamp paper dated



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08.12.2015 and 18.01.2016 Letter No. PCB/HO/TAC/GOM/953/2014 dtd 13.10.15 of Chairman, Quarrying lease dated 11.05.2009 issued by the Mining and Geology Department and location sketch No.862/15 from Village Officer, Aikarnadu North dated 16.09.2015 Notification No.G.O(P) No.144/2015/ID dated 5.10.2015 of Industries Department.

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5.3. No change or alteration of the quarry site is to be made without the prior permission of the Board. Any change in the particulars furnished in the references and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.

5.4. Suitable species of trees and curtain plants shall be planted and maintained within and along the periphery of the premises, forming a green belt to improve the environment.

5.5. Arrangements shall be provided for rainwater harvesting.

5.6. If operations are done with backup power, the generator shall have adequate capacity to run all associated pollution control devices.

5.7. In case of process disturbance / failure of pollution control equipments, the respective units shall be shut down and shall not be restarted until the control measures are rectified to achieve the desired efficiency.

5.8. Monitoring reports comprising of emission analysis reports and such other information as may be called for shall be submitted to the District Office (Ernakulam - II), Perumbavoor of the Board.

5.9. This consent, unless withdrawn earlier is valid up to 30.06.2018. Also this consent will be valid only for a period during the period when all other statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to powers vested under the Water Act 1974, Air Act 1981 and Rules there under. The operation of the quarry shall be commenced only after obtaining clearances from all concerned authorities. In case the operation of the quarry is to be continued thereafter application for the renewal of the Consent is to be made in the prescribed form three months before the date of expiry of the Consent.

5.10. The ambient sound level (Leq) measured at a distance of 1 m away from the boundary of the site shall not exceed 55dB (A).

5.11. The suspended particulate matter and respirable particulate matter (<10 g) at the boundary of the premises shall not exceed 200 microgram per cubic metre and 100 microgram per cubic metre respectively.

5.12. The occupier shall at his own cost get the ambient air monitored for the parameters under Condition No.3.1 & 3.2 at least once in a year. Records of such monitoring shall be maintained and shall be made available to the inspecting officers of the Board whenever called for. The monitoring reports are to be submitted to the District Office (Ernakulam-II), Perumbavoor before the 10th of every January.

5.13. A signboard showing the name of the quarry and its crushing and production details should be displayed at the entrance of the quarrying site.

5.14. The quarry should not be operated between 6.00 pm and 6.00 am.

5.15. The consent issued is subject to the conditions specified in the clearances issued by the Mining & Geology Department and Explosive Department as per the provisions of the relevant statutes.

5.16. On expiry of the quarrying lease the same may be got renewed.

3.8. After excavation at the site is completed the land may be used for rainwater harvesting with protective barriers/any other suitable approved purpose or may be reclaimed.

5.17. A barrier of 3 m height with tin sheet shall be provided along all the periphery of the quarry towards residential area to block the flying rock pieces if any.

5.18. The approach road to the quarry shall be tarred and maintained properly.

5.19. Quarrying shall be conducted only within the area earmarked in the approved site plan of the Village Officer.

5.20. The location sketch is enclosed herewith.

5.21. The blasting and quarry operations shall be carried out leaving a minimum distance of 100m from any residence or public road having vehicular traffic.

5.22. Dr. watering of deep mines shall be stopped during peak summer season.



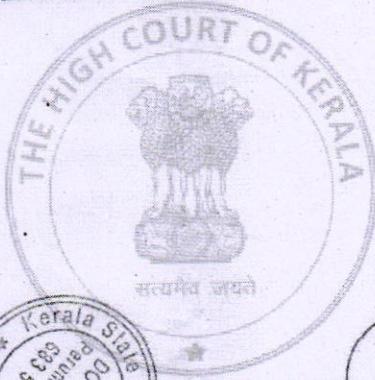
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- 5.23. Only exposed rocks shall be mined and no trees shall be cut for carrying out quarry operation.
- 5.24. Prior signals such as siren shall be blown before and after each blasting period.
- 5.25. Blasting shall be done only at specified times and this blasting time shall be displayed on all periphery to avoid accident.
- 5.26. Quarrying operations shall be started only after obtaining the D & O license under the Kerala Panchayath Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to District Office (Ernakulam-II), Perumbavoor of the Board .
- 5.27. All the quarrying activities shall be in accordance with conditions of the mining permit and as per the approved site plan issued by the Village Officer.
- 5.28. In case of using electric detonators, maximum simultaneous blasting shall be limited to 10 bore holes or delay detonators shall be used.
- 5.29. Stone pitching shall be provided to all loose earth dump locations to prevent land slide.
- 5.30. The applicant shall put up two sign boards of size 6x4 ft. near the main entrance of the unit. One board shall display important consent conditions and the other shall display their latest air, and noise monitoring data against the standards specified.
- 5.31. This consent is issued based on the Judgement dated 07.12.2015 in the SLP No. 30103/2015 of the Hon'ble Supreme Court of India and Judgement dated 14.12.2015 in WP(C) No. 36980 of 2015 of the Hon'ble High Court of Kerala
- 5.32. This Consent will be cancelled if any of the points stated in the three affidavits submitted by the occupier in Rs. 100/- stamp paper dated 08.12.2015 and 18.01.2016 are found to be false.



BAIJU M. A.
Environmental Engineer
SIGNATURE & SEAL OF ISSUING AUTHORITY

DATE :08/02/2016

OFFICE SEAL

To

- 1. The Member Secretary, Head Office, Thiruvananthapuram.
- 2. The Chief Environmental Engineer, Regional Office, Ernakulam.
- 3. Stock file.



NOBY GEORGE
ENVIRONMENTAL ENGINEER

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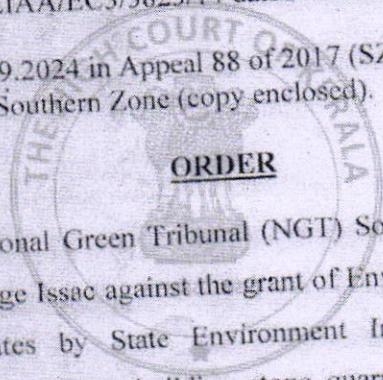
RS(b)

**PROCEEDINGS OF THE CHAIRPERSON
KERALA STATE POLLUTION CONTROL BOARD
(Present:Er. Sreekala S.)**

Sub:- Order dated 29.07.2024 in Appeal 88 of 2017 (SZ) of Hon'ble National Green Tribunal, Southern Zone - Constitution of Committee - Officers nominated - Orders issued.

KERALA STATE POLLUTION CONTROL BOARD
KSPCB/739/2023-SEE-1 Thiruvananthapuram Date:21-10-2024.

- Read: 1. Order dated 29.07.2024 in Appeal 88 of 2017 (SZ) of the Hon'ble National Green Tribunal, Southern Zone (copy enclosed).
2. Letter no. KSPCB/739/2023-SEE-1 dated 31.08.2024 of KSPCB to SEIAA and Department of Mining & Geology (DMG) (copy enclosed).
3. Letter no. DMG/3300/2022-M3 dated 23.09.2024 of DMG to KSPCB (copy enclosed).
4. Letter no. 519/SEIAA/EC3/3823/14 dated 30.09.2024 of SEIAA to KSPCB (copy enclosed).
5. Order dated 05.09.2024 in Appeal 88 of 2017 (SZ) of the Hon'ble National Green Tribunal, Southern Zone (copy enclosed).



ORDER

The Hon'ble National Green Tribunal (NGT) Southern Zone in Appeal 88 of 2017, filed by Sri. George Issac against the grant of Environmental Clearance (EC) to M/s Slab & Aggregates by State Environment Impact Assessment Authority (SEIAA), Kerala for conducting building stone quarrying in Sy.No.320/3 (P) and 320/2 (P) in Aikaranadu North Village in Kunnathunadu Taluk, Ernakulam District over an area of 8.6630 hectares, had directed vide Order dated 29.07.2024 that "Kerala State Pollution Control Board to constitute a Committee to assess the remediation cost for restoring the project site". The Hon'ble Tribunal also directed in the Order that once the Committee is constituted, the Board should issue notice to the appellant Sri.George Isaac and examine the issue raised by him that the assessment of excess mining done is not correct.

Board, vide letter read (2), requested to SEIAA and Department of Mining & Geology (DMG) to nominate a representative each to the Committee for assessing

[Handwritten signature]

Environmental Engineer



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ENVIRONMENTAL ENGINEER

Remediation Cost. DMG and SEIAA, vide letters read (3) and (4), nominated Smt. Shajimol P.K, Geologist, Ernakulam District Office, DMG and Environmental Officer, SEIAA as representatives respectively.

The matter was considered. Committee consisting of the following members is constituted.

- (i) Environmental Engineer, Kerala State Pollution Control Board,
District Office -2 , Ernakulam (Co-ordinator).
- (ii) Smt, Shajimol P.K, Geologist,
Ernakulam District Office (Member).
- (iii) Environmental Officer , State Environment Impact Assessment
Authority (SEIAA) (Member).

The Committee shall assess the remediation cost for restoring the project site. The Committee shall examine the issue raised by the appellant regarding the assessment of excess mining as well as the objection filed against the report of KSPCB as ordered by the Tribunal vide Order read (5). The Committee shall submit its report to the Chairperson of the Board on or before 30th of October 2024 as the case is posted before the Tribunal on 04.11.2024.

The expenditure in this regard shall be met from the 'Non-Plan Research & Development' from current year's budget.

Sd/-
CHAIRPERSON

To
Environmental Engineer,
Kerala State Pollution Control Board,
District Office-2,
Ernakulam.

Copy to :

1. The Administrator,
State Environmental Impact Assessment Authority (SEIAA),
Thiruvananthapuram.
2. The Director,
Department of Mining and Geology (DMG),
Thiruvananthapuram.



[Signature]
Environmental Engineer
[Signature]
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ENVIRONMENTAL ENGINEER

- 3. Shajimol P.K ,
Geologist, Ernakulam District Office.
Department of Mining & Geology,
Civil Station , Kakkanadu PO, Kochi.
- 4. Environmental Officer,
State Environmental Impact Assessment Authority (SEIAA),
Thiruvananthapuram.
- 5. Environmental Engineer- 1, Head Office (for further follow up)
- 6. Stock File.

FORWARDED BY ORDER,

[Handwritten Signature]

SENIOR ENVIRONMENTAL ENGINEER-1



[Handwritten Signature]
Environmental Engineer



[Handwritten Signature]
NOBY GEORGE
ENVIRONMENTAL ENGINEER

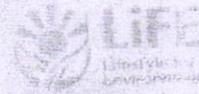
RSC

General: 0471- 2312910, 2318153, 2318154, 2318155 Chairman: 2318150 Member Secretary: 2318131
mail: chair.kspcb@gov.in ms.kspcb@gov.in FAX: 2318152 web: www.kspcb.kerala.gov.in

KERALA STATE POLLUTION CONTROL BOARD



Pattom P.O., Thiruvananthapuram - 695 004
പട്ടം പി.ഒ., തിരുവനന്തപുരം - 695 004



KSPCB/739/2023 -SEE -1

Date : 30-10-2024.

From

The Chairperson

To

George Isaac,
Chennakkattu Kalangamara,
Kolanchery, Ernakulam,
Kadayiruppu P.O.,
Kerala - 682311.

Sub :- Appeal 88 of 2017 before the Hon'ble NGT South Zone (SZ) Intimation of the constitution of Committee for the assessment of remediation cost. Reg. Ref:- 1. Order dated 29.07.2024 of the Hon'ble NGT SZ in Appeal 88 of 2017.
2. Proceedings of the Chairperson dated 21.10.2024.

Sir,

Kind attention is invited to the above subject matter. The Hon'ble Tribunal ordered on 29.07.2024 that "we direct the Kerala State Pollution Control Board in constitute a Committee to assess the remediation cost for restoring the project site. When the Committee is constituted, let the Board also consider issuing a notice to the appellant and examine the issue stated supra" (copy of the Order is attached). Consequently, the Board has constituted a Committee as per Proceedings referred. (2). It is informed that the Committee will issue notice and hear you as directed by the Hon'ble NGT.

Yours faithfully,

[Signature]

CHAIRPERSON

for

Encl : as above

Copy to:

The Environmental Engineer,
District Office - 2, Ernakulam



[Signature]

Environmental Engineer



NOBY GEORGE
ENVIRONMENTAL ENGINEER